

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No. 269 of 1995

Wednesday this the 5th day of April, 1995.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

T.Ravindran,  
S/o Thankappan,  
residing at Madathil Vadakkethil,  
Govinda Muttam PO Kayamkulam,  
now working as Postman,  
Thottappally Post Office,  
Alleppey Sub Division. .... Applicant

(By Advocate Mr. B. Krishnamani)

vs.

1. The Superintendent of Post Offices, Alleppey.
2. The Assistant Superintendent of Post Offices, Alleppey Sub Divn. .... Respondents

(By Advocate Mr. Mary Help John David, J, ACGSC)

ORDER

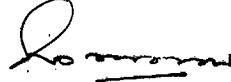
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

For alleged non-delivery of letters, a punishment of withholding increment was imposed on applicant. That was affirmed in appeal. According to learned counsel for applicant there was no proper enquiry, a proper enquiry would have brought out exoneration if not mitigation, and considering the prevailing state of affairs withholding of increment for three years is unduly harsh. He would also submit

that no moral turpitude was displayed by applicant, as in other cases, where instead of returning letters undelivered, letters have been destroyed.

2. The contentions raised by applicant could be raised before the Revisional Authority and we are confident that the Revisional Authority will view matters with such compassion and objectivity, as the circumstances permit.
3. We dispose of the application permitting applicant to move the Revisional Authority. No costs.

Dated the 5th day of April, 1995.

  
S.P. BISWAS  
ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR (J)  
VICE CHAIRMAN

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